

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A.No.613/96

Tuesday, this the 4th day of June, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. VC Somasundaran,  
Telecom Office Assistant  
Office of the General Manager,  
Telecom, Kochi-682 031.
2. M Venu,  
Telecom Operating Assistant,  
Office of the Director Maintenance,  
Southern Telecom Sub Region,  
Kochi-682 016.
3. Latha Nair.R,  
Section Supervisor,  
Office of the General Manager,  
Telecom, Kochi-682 031.
4. KK Prameela Bai,  
Telecom Office Assistant,  
Office of the Sub Divisional  
Engineer,  
Transmission Installation,  
Panampilly Nagar,  
Kochi-682 036.
5. Thara T,  
Telecom Office Assistant,  
Staff Section-II,  
Office of the General Manager,  
Telecom, Kochi-31. - Applicants

By Advocate Mr G Sasidharan Chempazhanthiyil

Vs.

1. Chairman,  
Telecom Commission,  
Sanchar Bhavan, New Delhi.
2. Union of India represented by its  
Secretary, Ministry of Communications,  
New Delhi. - Respondents

By Advocate Mr TR Ramachandran Nair, Additional Central  
Government Standing Counsel

The application having been heard on 4.6.96 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek to quash A-11 which does not permit revaluation of answer books. Other reliefs are also sought. It is not as if, there is a right to get answer papers revalued. These are matters governed by rules to be made by the competent authority. But that is not to say that the grievances raised by applicants can be ignored. They complain that questions falling outside the syllabus carrying 60 marks and which are compulsory, are among the questions. If that is so, the authority holding the examination owes a duty to itself and the examinees to set right and remedy the situation. They will do so and pass appropriate orders on A6 to A10 representations, before the Part-II examination is held. Standing counsel for respondents undertakes that this will be done and that this order will be communicated to first respondent for necessary action.

2. Application is disposed of as aforesaid. No costs.

Dated, the 4th June, 1996.

*P V Venkatakrishnan*  
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN